

W.A.No.2806 of 2019
and
C.M.P.No.17928 of 2019

N.KIRUBAKARAN, J.
and
P.VELMURUGAN, J.

(Order of the Court was made by
N.Kirubakaran, J)

Though very many contentions have been made by both the parties, for the purpose of interim order this court orders that "Any decision taken by the Government will be subject to the result of the Writ Appeal."

2.By consent of all the parties, post the matter for final hearing on 31.10.2019.

सत्यमेव जयते

(NKKJ) (PVJ)
26.09.2019

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